

Quota of Coal for Haryana

3898. SHRI CHIRANJI LAL SHARMA: Will the Minister of ENERGY be pleased to state:

(a) the quota of coal allocated to the State of Haryana during the current year; and

(b) how does it compare with the demand of that State?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). No quota is allocated to any State. However, attempts are made to meet the demand in full. In April-September '81 7.24 lakh tonnes was supplied to Haryana as against 4.50 lakh tonnes in same period last year. Demand for coal in this state as assessed by the Coal India Ltd. is 2.16 million tonnes in 1981-82.

Punjab Waqf Board

3899. SHRI CHIRANJI LAL SHARMA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the reasons for the supersession of the Punjab Waqf Board;

(b) whether it is a fact that Board has not been able to perform its duties and has exceeded and abused its powers under the Act; and

(c) whether the whole matter is proposed to be enquired into?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). As the Central Government formed an opinion that the Punjab Wakf Board was unable to perform, had persistently made default in the performance of the duty imposed on it by or under the Wakf Act, 1954 and had exceeded/abused its powers, the Central Government superseded the Board under section 64 of the said Act on 11-11-81.

(c) The Deputy Commissioner, Ambala was appointed as the Administrator of the Board and he took charge on 12-11-81. A retired District Magistrate from Uttar Pradesh has been appointed as Secretary of the Board and he took charge on 16-11-81. The Administrator is fully seized of the matter. It is too premature to say as to what further action is required in the matter.

Dhul Hasti Hydel Project

3900. SHRI CHIRANJI LAL SHARMA: Will the Minister of ENERGY be pleased to state the progress made so far in completion of work on the 390-MW capacity Dhul-Hasti Hydroelectric project in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): At present work relating to planning and infrastructural development is in progress. Sustained activity will be taken up after a final decision is taken on the State Government's modifications to the Central formula for sharing of benefits.

Gestation period of Thermal Power Plants

3901. SHRI HANNAN MOLLAH: Will the Minister of ENERGY be pleased to state:

(a) whether the Sixth Plan target of achieving 14,208 MW of generating capacity is a far cry in view of increased period of gestation being taken by thermal power plants;

(b) if so, steps taken by Government to shorten the gestation period with details thereof; and

(c) details of the gestation period of different thermal units commissioned between 1974-75 and 1980-81 by Central Electricity Authority?